

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date:05.11.2021

Notification

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State – Modified instructions – Issued.

Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.
2. High Court's Notification in ROC. No. 394/SO/2020, dated 08.09.2021.

Considering the present situation of pandemic in the State of Telangana, the High Court has decided to open all the Subordinate Courts in the State for physical hearing with effect from 08.11.2021 by suspending the SOP issued in reference 1st cited.

All the Prl. District Judges/Unit Heads are hereby directed to take instructions from the Hon'ble Administrative Judge of their District for taking a decision for going to virtual hearing of the courts in their Unit, in case of emergency.

All the Unit Heads in the State are directed to follow the Covid-19 Protocols issued by the Government of India and Government of Telangana, scrupulously and any deviation in this regard will be viewed seriously.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Unit Heads in the State {with a request to communicate the same to all the Judicial Officers in their Unit}.
- 4) All the Registrars, High Court for the State of Telangana (for information).
- 5) The Section Officers OP-Cell & WRC Section.